



2026:ABC:1789

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4708 of 2025

Rohit

.....Petitioner(s)

Versus

Consolidation Officer, Jahanaganj And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Deepak Singh Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel and perused the record.
2. The instant writ petition has been filed, inter alia for the following reliefs:-

"I) To issue, a Writ, Order or direction in the nature of Mandamus Commanding the Officer, Respondent no. 1/Consolidation Jahanaganj, district Azamgarh to proceed and decide the Recall/Restoration Application filed on 04.07.2019 by petitioner in Case No. R42, 43 (State Vs. Jagmohan) under Section 9 (Ka) 2 of U.P.C.H. Act, Mauja Bhujhi, Tehsil Sadar, District Azamgarh pending before it expeditiously within a short period so stipulated by this Hon'ble Court.

II) To pass such other and further or direction which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.

III) To award the cost of this Writ Petition in favour of the petitioner."

3. It is submitted that the application under Section 9A(2) of the U.P.C.H. Act was dismissed for want of prosecution, vide order dated 26.06.2019. Having been aggrieved by the said order, the present petitioner has filed a restoration application, which is pending consideration since the date of its filing i.e. 04.07.2019. It is further submitted that the opposite party is already appeared before the Court concerned through his counsel.

4. Learned Standing Counsel has no objection in issuing a direction for expeditious disposal of the aforesaid restoration application.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction that Consolidation Officer, Jahanaganj, District Azamgarh (respondent No.1), before whom the aforementioned restoration application is pending consideration, shall consider and decide the same, in accordance with law, expeditiously, preferably within a period of **six** months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 6, 2026
Neetu